

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

Appeal No.448/252/ND/2018

Naagar Developers Pvt. Ltd.
Vs.
Registrar of Companies

...Appellant
...Respondent

Under Section: Section 252.

Order delivered on 29.05.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**


For the Appellant
For Respondent
Stdng. Counsel for ITD

Ms. Vidhya Gandhi, CS
Mr. Shobhit Srivastava, Deputy ROC
Ms. Lakshmi Gurung with Mr. Rajat
Nagar, Advs.

ORDER

Ld. CS for the company request some time to file bank details of the company. Ld. Counsel for the Income tax states that the file has been recently allocated to her from the previous counsel and seeks time to file reply. Two weeks time to file additional documents by the applicant. All the copies to be served in advance to the other side. ROC has filed reply. For further consideration on 6th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**